

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-108/2011(pt.)/2669/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Neiko Akami,
Registrar, Gauhati high Court,
Kohima Bench, Kohima

Dated Guwahati, 21st April, 2022.

Sub:- Earned Leave.

Ref:- Your note dated 18.04.2022.

Sir,

With reference to the above, I am directed to inform you that, Smti. Mezivolu T. Therieh, District & Sessions Judge, Phek has been granted **30 days earned leave from 26.04.2022 to 25.05.2022**. Further, She is allowed to hand over charge to the District & Sessions Judge, Zunheboto, before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo no.NO.HC.VII-108/2011(pt.)/2670/A. dtd. --- , 21-04-2022

Copy to:

1. Smti. Mezivolu T. Therieh, District & Sessions Judge, Phek.
2. ✓ The Project Manager, Gauhat High Court, Guwahati.

sd/-
JT. REGISTRAR (VIGILANCE)

Rds